



2026:AHC:125173

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 5489 of 2026**

Deepu Kamal And 2 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kartikey Dixit
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicants as well as Sri Amrit Raj, learned Additional Government Advocate for the State.

2. This application has been moved on behalf of the applicants seeking anticipatory bail in Case Crime No. 380 of 2023, first information report dated 12.10.2023, under Sections 147, 323, 504, 506 and 308 of IPC, Police Station-Chaubepur, District-Kanpur Nagar during the pendency of trial.

3. It is submitted that similarly placed co-accused Gorelal Kamal has already been enlarged on anticipatory bail by this Court vide order dated 06.08.2025 passed in Criminal Misc. Anticipatory Bail Application U/S 482 No. 6057 of 2025. He has further submitted that since the role of the applicants is identical to that of co-accused Gorelal Kamal, who has already been enlarged on bail and the applicants are also entitled to be released on anticipatory bail in the event of arrest. It is submitted that applicants are having apprehension of arrest by the police any time in the above-mentioned case, whereas there is no credible evidence against them. If the applicant are enlarged on bail, they will not misuse the liberty and will cooperate with the investigation/trial.

4. Per contra, learned A.G.A. opposed the prayer for

anticipatory bail but could not dispute the fact that similarly placed co-accused has already been enlarged on anticipatory bail.

5. Considering the settled principles of law regarding anticipatory bail, nature of accusation, role of applicants and also the fact that similarly placed co-accused has already been enlarged on anticipatory bail and all attending facts and circumstances of the case, without expressing any opinion on the merits of the case, the anticipatory bail application is **allowed**.

6. The applicants-**Deepu, Sachin and Vishnu** is directed to appear before the Investigating Officer/Court concerned within a period of 15 days from today along with a copy of this order, and shall furnish personal bond with two sureties each in the like amount to the satisfaction of the court concerned.

The applicants shall be released on anticipatory bail till the conclusion of trial, subject to the following conditions:-

(i) The applicants shall make themselves available before the Investigating Officer/Court concerned on the date fixed in the matter and will cooperate in the investigation/trial.

(ii) The applicants shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police office.

(iii) The applicants shall not leave India without the previous permission of the Court and if they have passport, the same shall be deposited by them before the S.S.P./S.P. Concerned.

7. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicants and

sureties be verified by the court concerned before the bonds are accepted.

June 3, 2026
Neetu

(Anil Kumar-X,J.)